

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No.389/2008  
This the 21<sup>st</sup> day of January 2009**

**HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.  
HON'BLE DR. A.K. MISHRA, MEMBER ADMINISTRATIVE.**

Ramanand Yadav aged about 31 years son of Sri Chandi Prasad Yadav C/o Ram Milan Yadav Postal Colony House No.8 Shahpur Chinhut Lucknow, G.D.S. Delivery Agent/Mail Deliverer Bijnaur District Lucknow.

...Applicant.

**By Advocate: Shri R.S. Gupta.**

Versus.

1. Union of India, through the Secretary, Department of Post Dak Bhawan, New Delhi.
2. Chief Postmaster General, U.P., Lucknow.
3. Senior Superintendent of Post Offices, Lucknow.
4. A.S.P. (S), Lucknow.

...Respondents.

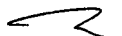
**By Advocate: Shri S.P. Singh for Shri Z. A. Khan.**

**ORDER**

**BY MR. M. KANTHAIAH, MEMBER JUDICIAL.**

The applicant has filed the OA with a prayer to quash the order of oral termination of services of the applicant and treat him in continuous service as G.D.S. Delivery Agent/Mail Deliverer Bijnaur, Lucknow and for regularization with all consequential benefits on the ground that after the transfer of Sri Keshwanand, permanent GDS, Mail Deliverer the post of G.D.S. Delivery Agent/Mail Deliverer Bijnaur, Lucknow is vacant and he is working there since 10.1.2007 and as such he deserves for regularization.

2. The respondents have taken Preliminary objections on the maintainability of the OA stating that nothing has been furnished in respect of the date of oral




termination and also other particulars for his continuous working as G.D.S. Delivery Agent/Mail Deliverer Bijnaur, Lucknow for considering the claim of the applicant and as such, the OA is liable for dismissal at admission stage.

3. Heard both sides.

4. The point for consideration is whether the OA is maintainable or liable to be rejected as admission stage.

5. Admittedly, the applicant by this OA sought relief to quash the order of oral termination of his services as G.D.S. Delivery Agent/Mail Deliverer Bijnaur, Lucknow and also for regularization of his services of the said post on the ground that he worked there from 10.01.2007. The applicant has not furnished the date on which he was stopped for continuing to the said work and without furnishing of such date, issuing of any direction or for considering such claim of the applicant for its set-aside and also further relief in respect of regularization of his services are not at all possible as such without furnishing all those details the present application is not at all maintainable and as such, the objection taken by the respondents is justified and thus, OA deserves for rejection at admission stage. Thus, OA is rejected at admission stage with a liberty to the applicant to file fresh OA after furnishing all the details in respect of his claim and also the date of cause of action for filing the OA and claiming the relief therein. No costs.

  
(DR. A.K. MISHRA)  
MEMBER (A)  
21/01/09

  
(M. KANTHAIYAH)  
MEMBER (J)  
21.01.2009